COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 101 OF 2018

Dated: 4th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

BSES Rajdhani Power Ltd. & Anr. .... Appellant(s)
Vs.
Indraprastha Power Generation Company Ltd & Anr .... Respondent(s)

Counsel for the Appellant (s) : Mr. Rahul Kinra
Mr. Aditya Gupta

Counsel for the Respondent (s) : Ms. Poorva Saigal
Mr. Shubham Arya for R-1

Mr. Divyanshu Rai for R-2

ORDER

The learned counsel, Mr. Divyanshu Rai, appearing for the second Respondent submitted that, the instant matter may kindly be adjourned on the ground that the learned arguing counsel for the second Respondent, Mr. Nikhil Nayyar, has been designated as Senior Counsel. Therefore, he prays for four weeks' time to enable the second Respondent to make some alternative arrangements.

Submissions of the counsel for the second Respondent, as stated supra, are placed on record.

Time is granted as requested by the counsel for the second Respondent.

List the matter for hearing on ***12.07.2019***, as agreed by the learned counsel for the Appellant and the Respondent Nos. 1 and 2.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

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